

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3762

ANSWERED ON:19.04.2010

DISABLED BENEFICIARIES UNDER MGNREGS

Majumdar Shri Prasanta Kumar;Natarajan Shri P.R.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that the disabled persons are considered ineligible in some States for work under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details of such persons denied work under MGNREGS since its inception in each State of the country and if not, the State-wise total number of disabled benefited thereunder, till date alongwith the nature of work assigned to them;
- (c) whether the Government has instructed all the States to treat all at par with suitable employment under this scheme;
- (d) if so, the response from the States in this regard; and
- (e) the further steps taken by the Government to give priority to such people under MGNREGS?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

- (a): No such instances have been brought to the notice of the Ministry.
- (b): State-wise number of disabled persons benefited under Mahatma Gandhi NREGA so far is given in the Annexure.
- (c) to (e): Operational Guidelines for Mahatma Gandhi NREGA provide that if a rural disabled person applies for work, work suitable to his/her ability and qualification will have to be given. This may also be in the form of services that are identified as integral to the programme. Provisions of the Persons with Disabilities(Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 will be kept in view and implemented.